

**Shrimati Lakshmi Menon:** The obstruction is this. We have to take mud and sand from the river in order to put up the embankments. But they said, 'No, you cannot touch the river, because the river belongs to us'; and that has to be settled; they have not agreed to the fact that the mid-stream is the boundary. All these negotiations are taking place in order to convince them that the mid-stream is the boundary and, therefore, we have a right to take whatever we want from our side of the river and put up embankments.

#### Allotment of Bungalows to Members of Parliament

\*1117. **Shri A. M. Tariq:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that the Director of Estates is allotting bungalows to the Members of Parliament directly in their individual capacity;

(b) whether the House Committee of both the Houses is being consulted before allotment, if not, the reasons therefor; and

(c) the number of bungalows which have been allotted directly by the Director of Estates to M.P.s?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) and (b). No bungalow belonging to M.P.s' Pool is allotted to a Member of Parliament by the Director of Estates without the approval of the House Committee concerned.

(c) Nine bungalows have been allotted to Members of Parliament directly. These bungalows do not belong to M.P.s' Pool but to General Pool.

**Shri A. M. Tariq:** May I know from the hon. Minister whether it is a fact that all the allotments which are made to Members of Parliament are the responsibility of the House Committee of both the Houses, and if so, may I know under what authority the Director of Estates has allotted these houses directly to the

Members of Parliament? May I also know who that Member of Parliament is who has recently been allotted a bungalow, and under what condition he has been allotted this bungalow?

**Shri Anil K. Chanda:** The first part of the hon. Member's question is based upon incorrect information. These nine bungalows which are referred to, which are not really speaking in the M.P.s' pool are given to leaders of political parties or people who have held very high and important positions in State; and these allotments have been made generally with the approval of the hon. Prime Minister, the Minister of Parliamentary Affairs or the Speaker of the Lok Sabha or the Chairman of the Rajya Sabha. I might mention the names of these nine people; they are: Shri S. A. Dange, Acharya Kripalani, Shri Jaipal Singh, Dr. Tara Chand, ex-Ambassador, Shri Jairamdas Daulatram, ex-Governor and ex-Minister, Shri A. P. Jain, ex-Minister, Dr. Syed Mahmud, ex-Minister, Shri Mohanlal Saksena, ex-Minister, and Shri N. G. Ranga, ex-Minister. (Laughter) I am sorry. Shri Ranga has not been a Minister yet; therefore, he is not an ex-Minister.

**Shrimati Renu Chakravarty:** Are we to take it that the house allotted to Shri S. A. Dange is not in the M.P.s' pool? It has been an M.P.'s residence even long before Shri S. A. Dange became a Member of this House?

**Shri Anil K. Chanda:** I have made the position very clear. May I elaborate my answer? Generally speaking, there are three types of accommodation which are available to Members of Parliament. There are the old type bungalows round about Feroze Shah Road; then, there are the new flats built on South Avenue and North Avenue then and there are, a number of rooms and suites in the Constitution House and Western Court; and recently, during the life of this Parliament, some more flats have been made available on the

**Vinay Marg.** These form really the M.P.s' pool. Over and above this, in order to make some special provision for some very important persons, whom I might call, VIPs, certain bungalows from time to time have been made available to these eminent people whose names I have mentioned. They are generally leaders of parties or ex-Ministers.

**Shrimati Renu Chakravartty:** The house which is occupied by Shri S. A. Dange now was being occupied by a Member of Parliament from this House in the first Parliament long before Shri S. A. Dange came to this House.

**Shri Anil K. Chanda:** Yes, but that does not contradict what I have stated. Shri S. A. Dange's house, long before he came there, was under occupation by another important Member of Parliament.

**Shri Ansar Harvani:** Is it not a fact that the Director of Estates has allotted these houses independently of the House Committee, because the Chairman of the House Committee is mostly absent from Delhi, and often he has to issue instructions from Bombay and Bangalore?

**Shri Anil K. Chanda:** Possibly the hon. Member did not hear my answer. I said these bungalows which are not in the M.P.s' pool and are given to leaders of parties, ex-Ministers and so on, are allotted, generally speaking, with the approval of the hon. Prime Minister, the Minister of Parliamentary Affairs and the Speaker of the Lok Sabha or the Chairman of the Rajya Sabha as the case may be. These are not really houses belonging to the M.P.s' pool, and it is certainly not allotted by the Director of Estates under his own authority. He is authorised by us.

**Shri A. M. Tariq:** Very recently the Director of Estates allotted a bungalow to a Member of Parliament who is neither a leader of the Opposition nor an ex-Minister, and it was allotted because his son was forced to vacate by the Government

because he had rented his own house to a foreign company for Rs. 2,000 per month. The house was allotted in the name of the father who is a Member of Parliament, and the Member of Parliament has not shifted to the house, but the son has already shifted. May I know what action is being taken in the case?

**Shri Anil K. Chanda:** Recently a bungalow, at the request of the Chairman of the Rajya Sabha, has been allotted to a very distinguished Member of the Rajya Sabha. I have no reasons to believe that the hon. Member to whom the bungalow has been allotted is not living in that bungalow.

**An Hon. Member:** What is his name?

**Shri Anil K. Chanda:** Kaka Kalelkar.

**Shri A. M. Tariq:** This person who is an important officer in the Ministry of Commerce and Industry, and a very influential person, was evicted by the same Ministry on the ground that he had rented his own house to a foreign company for Rs. 2,000 per month. Then, without consulting the House Committee, the house was allotted to his father who never applied for a bungalow; neither has the Chairman of the House Committee recommended his case. The Minister has gone out of the way and ordered the house to be given to this gentleman, and the hon. Member has not shifted. He is still in the old house, where still his telephone number is there. In the circumstances I would like to know what action Government is taking.

**Shri Anil K. Chanda:** I do not know why the lapse of a son should be linked up with the poor father. So far as this bungalow which has been allotted to Shri Kaka Kalelkar is concerned, it is not one belonging to the M.P.s' pool, and therefore the question of the Chairman of the House Committee coming into the picture does not arise at all. As an important Member of the Rajya Sabha, he was allotted the bungalow.

**Shri A. M. Tariq:** I want to know from him if it is not a fact that the Director of Estates issued a letter to the liaison officer who is working in Parliament stating that such and such a number bungalow was allotted to the pool of Parliament, and it must be allotted to such and such Member. That means the house has first come to the pool of Parliament, and was then allotted under the directions of the Director of Estates to that Member.

**Mr. Speaker:** The hon. Member seems more to be giving information than asking for it. He has not put it properly but evidently he wants to know why, when, according to him, an order has been issued or some communication sent to him that a particular bungalow was allotted to the pool of the Rajya Sabha or to the legislature and there was a likelihood of its being allotted to the hon. Member, that is himself, that has been cancelled, that is taken away from the pool, and given to somebody else. That is the question, evidently.

**Shri Anil K. Chanda:** The position is this. The reference is to Bungalow No. 11, Allenby Road. It was formerly in the occupation of Shri L. N. Mishra, when he was Parliamentary Secretary. And, as you know, Parliamentary Secretaries are also given Government bungalows. When Shri L. N. Mishra became a Deputy Minister, the house fell vacant. I informed the Chairman of the House Committee that we were allotting this bungalow to an officer, and if there was any need of a special bungalow for an important Member of Parliament, of course it would be allotted.

**Mr. Speaker:** The only question is: once it was allotted for distribution among Members, why was it withdrawn from the pool?

**Shri Anil K. Chanda:** That is not the correct position. It was decided by the Accommodation Sub-Committee of the House Committee of the Lok Sabha at its meeting on 6th

March, 1961 that Shri A. M. Tariq was to be allotted a bungalow at Gurdwara Road or Allenby Road in lieu of the present Flat No. 313 Vinay Marg. I submit it was not within the competence of the sub-committee really to pass a resolution to that effect, for the simple reason that the house does not belong to the MPs' pool.

**Mr. Speaker:** Let this matter be taken up by the House Committee once again, instead of their arguing it out across the benches. Whatever might be the relationship of an hon. Member with an officer, an hon. Member of the Rajya Sabha is also entitled to a bungalow, as an hon. Member of this House. This was allotted to him. That by itself cannot constitute an offence or irregularity. As to the particular motives or reasons, we need not go into that. If the hon. Member thought he would get a bungalow and has been disappointed, I shall ask the House Committee to look into this matter.

**Shri M. L. Dwivedi:** On a point of order, Sir.

**Shri A. M. Tariq:** As my name has been mentioned and you have been kind enough to say that I have been disappointed, I may say that I have definitely been disappointed for the last four or five years, but the point is this. I was taken by the officers of the same Ministry. They asked me to select a house. I selected it. It was confirmed. Later on it was said that this house had been given to the pool of the Rajya Sabha, and then it was allotted directly to a Member. That is my point. How is it it was not allotted to the pool? My point is: it was allotted to the pool of the Rajya Sabha, and then directly given to some Member. So, I want confirmation whether it was given to the pool and then allotted or if it was given without the pool?

**Mr. Speaker:** Are not allotments to Members of Parliament made through the House Committee?

**Shri Anil K. Chanda:** Yes, those houses which belong to the MPs' pool. Each of these nine houses which have been allotted to senior Members of Parliament, if I may say so, have been allotted with the approval of the Prime Minister and the Minister of Parliamentary Affairs. These allotments have not been made by the House Committee.

**Mr. Speaker:** Has this house been put into the pool for the legislature?

**Shri Anil K. Chanda:** Which house?

**Mr. Speaker:** This bungalow which has been allotted.

**Shri Anil K. Chanda:** As I said, these bungalows which were meant for certain Members of Parliament are not bungalows belonging to the MPs' pool, but made available to senior Members for special reasons.

**श्री म० ल० द्विवेदी :** आनरबल मिनिस्टर ने कहा कि कुछ इम्पोर्टेंट मम्बरों को विशेष सुविधा दी जाती है। मैं जानना चाहता हूँ कि इस गदन के सब मन्त्रों वगैरह हैं या कुछ विशेष महत्व के हैं और कुछ कम महत्व के हैं ? मन्त्री जो कहते हैं कि कुछ विशेष महत्व के हैं, मॉर इम्पोर्टेंट हैं। क्या ऐसा इस हाउस में हो सकता है ?

**Mr. Speaker:** There is no good unnecessarily getting vexed over these matters. There are senior Members, there are junior Members. Apart from all that, there is no insult meant by the hon. Minister. What has been done is: some flats, some rooms and some bungalows are put into the pool to be distributed to the Rajya Sabha and Lok Sabha Members. Independently, from time to time, if leaders of particular groups or other senior Members say that they want bungalows independently of the pool, the Government has been, without putting them into the pool, accommodating them. I do not know if in Question Hour we want to decide that Government shall not have any right at all, that if anything is given to any Member of this House, it shall be done

only through the House Committee. I know a number of cases where the leaders of various groups have been given bungalows merely because they were leaders of groups; and ex-leaders of groups are also given.

**Shri C. D. Pande:** Even we have been given who are not leaders.

**Mr. Speaker:** There is no point of order.

**Shri M. L. Dwivedi:** What I was seeking to bring to your notice was this. I do not question leaders of groups being given particular houses. The hon. Minister was referring to an hon. Member, Shri Kaka Kalelkar, who is not a leader of a group. He was saying there are some important Members who are given special preference. I want to know whether there are differences among Members. Leaders of groups may be given.

**Mr. Speaker:** There is no point of order.

**Shri D. C. Sharma:** I think Shri M. L. Dwivedi is a very important Member.

#### WRITTEN ANSWERS TO QUESTIONS

##### Phosphorus Plant

\*1099. { **Shri Ram Krishan Gupta:**  
**Shri Chuni Lal:**

Will the Minister of **Commerce and Industry** be pleased to refer to the reply given to Starred Question No. 1281 on the 3rd April, 1961 and state:

(a) whether Government have since received report from National Industrial Development Corporation for setting up of a Phosphorus Plant in India;

(b) if so, whether Government have considered it; and

(c) if so, with what result?